

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH), PUNE



Execution Application No. 25/2023 (WZ)

In

Original Application No. 192/2023 (WZ)

[Earlier Application No. 21 (THC)/2013(WZ)]

THE GOA FOUNDATION

.... APPLICANT

Versus

STATE OF GOA & ORS.

.... RESPONDENTS

AFFIDAVIT ON BEHALF OF APPLICANT

I, Dr. Claude Alvares, aged 76 years, Indian National, Secretary of the Applicant Organisation abovenamed, do hereby solemnly state and affirm that:

1. The instant Application has been filed seeking execution of the directions of this Tribunal issued in its judgment dt. 19.03.2014 in O.A. No. 21 (THC)/2013, whereby this Hon'ble Tribunal had directed *inter alia* (i) for the demolition of all standing structures of the private Respondent No. 8, and (ii) for the restoration of the original position of the site in question, after the completion of the demolition works.

2. The present affidavit is being filed to place on record the present status of compliance with the directions. 10 years after the judgment of this Tribunal dt. 19.03.2014, the exercise of the demolition of the structures of the Resp. No. 8 finally commenced from 12th September 2024. From the enquiries made by the Applicant herein, the demolition works are being done by a contractor on the instructions of the Resp. No. 8. Photographs of the ongoing demolition works at the subject site dt. 14.09.2024 are enclosed as **Ann. A-1 Colly.**
3. The Applicant states that once the entire exercise of demolition is complete, the Resp. No. 8 has to clear the site of all the construction debris [*see pictures at Ann. A-1 Colly*]. The State Govt. has issued a Notification dt. 07.03.2018 specifying various places across the State where construction debris can be stored, where the demolition debris can be transported to for further processing and disposal.
4. The applicant further submits that the beach has to be restored to its original condition i.e. a sandy stretch [*as directed by paragraph 41(ii) of the 2014 judgement*], for which purpose a sum of Rs. 11 lakhs has already been deposited with the State Authorities [*i.e. Rs. 10 Lakhs by the Resp. No. 8; and Rs. 1 Lakh by the Village Panchayat - as directed by paragraph 41(iv) and (vii)*]



of the 2014 judgement]. This Hon'ble Tribunal may pass appropriate directions in this regard.

- 5. I say that the contents of paragraphs 1(p), 2, 3(p) and 4(p) are correct and true to my knowledge/official documents and records, and that the contents of paragraphs 1(p), 3(p) 4(p) are submissions made on legal advice received by me which I believe to be true.

Solemnly affirmed at Mapusa, Goa,

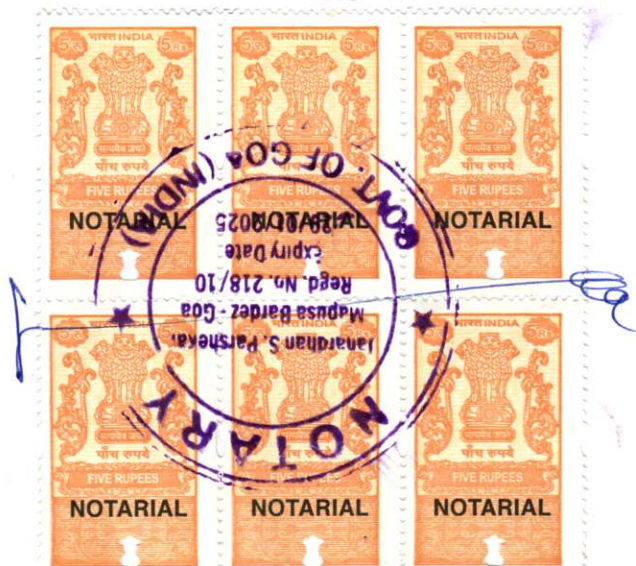
On this the 28th day of September, 2024.

Handwritten signature



Applicant

Identified by:



Solemnly affirmed before me by Dr. Claude Alvarez
Who has been identified by _____

Who is known to me personally
Mapusa-Goa

Handwritten signature
JANARDHAN S. PARSHEKAR
 NOTARY AT MAPUSA, BARDEZ-GOA
 STATE OF GOA (INDIA)

Reg No 4886/24 Date 28/09/2024

VERIFICATION

I, Dr. Claude Alvares, secretary of the Applicant organisation above named, do hereby verify that the contents of para 1 to 5 of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed therefrom, and the annexures enclosed are true and correct copies of their respective originals .

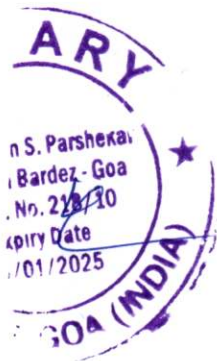
Solemnly affirmed at Mapusa, Goa

This the 28th day of September 2024.

(Handwritten mark)

(Handwritten signature)

DEPONENT



Affirmed before me by Dr. Claude Alvares
Who was identified by _____
Who came to me personally _____
Mapusa - Goa _____
Reg. No. 4886/24 Date 28/09/2024

(Handwritten signature)
JANARDHAN S. PARSHEKAR
NOTARY AT MAPUSA, BARDEZ-GOIA
STATE OF GOA (INDIA)



